

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Dated:- 28 MAR 1994

APPLICATION NUMBER: 595 of 1993.

APPLICANTS:

Sri.Swaminathan  
To.

RESPONDENTS:

v/s. The Chief Superintendent,Central  
Telegraph Office,Bangalore and Others.

1. D.M.S.Nagaraja, Advocate,  
No.11, Second Floor,  
First Cross,Sujatha Complex,  
Gandhinagar, Bangalore-9.
2. The Chief General Manager,  
Karnataka Telecom Circle,  
No.1, Old Madras Road,Ulsoor,  
Bangalore-560008.
3. Sri.M.S.Padmarajaiah, Senior Central  
Govt.Stng.Counsel,High Court Bldg,  
Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the  
Central administrative Tribunal,Bangalore.

Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above  
mentioned application(s) on 16th March, 1994.

Issued  
28/3/94  
P.

clc

Se Shanthar 28/3  
A/ DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH: :BANGALORE

O.A. NO.595/93

WEDNESDAY, THIS SIXTEENTH DAY OF MARCH, 1994

Shri V.Ramakrishnan, Member (A)

Shri A.N.Vujjanaradhya, Member (J)

Sri Swaminathan,  
Aged 49 years,  
S/o Sri Pachiyappan,  
716, 63rd Cross,  
5th Block, Rajajinagar,  
Bangalore-560 010.  
Advocate by Dr. M.S.Nagaraja. ....Applicant

Versus

1. The Chief Superintendent,  
Central Telegraph Office,  
Raj Bhavan Road,  
Bangalore-560 001.

2. The Director,  
Telecommunications,  
Bangalore Area,  
Bangalore-560 009

3. The General Manager (Operations),  
Office of the Chief General Manager,  
Telecommunications,  
Karnataka Circle,  
Bangalore-560 008.

4. Union of India,  
Represented by  
Secretary to Government,  
Ministry of Communications,  
New Delhi. ....Respondents

Advocate by Shri M.S.Padmarajaiah, S.C.G.S.C.

O R D E R

Shri V.Ramakrishnan, Member (A)

We have heard Dr. Nagaraja for the applicant and Shri M.S.Padmarajiah, the learned standing counsel for the department. Dr. Nagaraja draws our attention to the directions of this Tribunal in similar cases OA 488/93 and other connected matters and submits that this application may be disposed of on the same line. Following the decisions in OA 488/93, 811/93 and other connected matters, we direct the applicant to file a revision petition before the Competent Authority. If such a revision petition is filed within six weeks from today, the same will be disposed of by the Competent Authority on merits within three months thereafter by means of an appropriate speaking order.

2. Pending disposal of the anticipatory revision petitions, the stay order issued by the department, which has been stayed by this Tribunal shall continue. If no revision petition is filed as directed supra, the benefit of stay order shall cease to be operative in such a situation.

III

Sd/-  
16/2/77  
(A.N.VUJJANARADH'A)  
MEMBER (C)

Sd/-  
16/2/77  
(V.RAMAKRISHNAN)  
MEMBER (A)

Gaja

2. S. S. S. S.  
SECTION OFFICER 2.8/3  
AL 12/2/77  
ADDITIONAL LIAISON  
BANGALORE